

State vs. Prem Shankar Sharma

FIR no. 70/2013

PS EOW

U/s 420/467/468/471/120-B IPC

28.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Atul Kumar Sharma and Neel Joshi, ld.
Counsels for the applicant/accused.
IO SI Abhishek Singh in person.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that applicant/accused is innocent and has been falsely implicated in the matter and he is in J.C since 02.12.2020. It is further submitted that applicant/accused is a senior citizen and is 68 years old and he has always joined the investigation as and when called by the IO till the year 2020 and there are no chances of his absconding. It is further submitted that nothing incriminating has been recovered from his possession. It is further submitted that investigation qua the applicant/accused has already been completed and he is no more required by the investigating agency for any purposes, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Bail application is opposed by Ld. APP for the State stating that investigation in the matter is still going on and co-accused are yet to be arrested and as such, it is prayed that bail application be dismissed.

I have heard the rival submissions and perused the reply.

There is allegations against the applicant/accused that he has induced the complainant to part with a huge sum of Rs. 1.9 crores on the pretext of getting a DDA Plot allotted in favour of the complainant. During investigation, it is found that one forged allotment letter in favour of complainant purported to have been issued from the office of DDA is recovered and same has also been seized. FSL result is still awaited. Co-accused Shailendra Bhatia is yet to be arrested. Investigation is still going on. The applicant/accused is also involved in 13 other similar cases involving offence punishable u/s 420 IPC. Allegations against the applicant/accused are grave and serious. Under these circumstances, no ground to grant bail to the applicant/accused is made out at this stage. **The bail application is hereby dismissed.**

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021

**State vs. Sumit Malhotra
Sachin Malhotra**

**FIR no. 50/2021
PS Shakarpur (EOW)
U/s 406/409/420/34 IPC
& u/s 4 of Prize Chits and Money Circulation
Schemes (Bannins) Act 1978
28.04.2021**

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Varun Goswami, Sh. Shourya Mehra and
Sh. Sahil Aggarwal, ld. counsels for the
applicant/accused.
Sh. Vishal Sharma, ld. counsel for the complainant.
IO SI Bharat Bhushan through VC.
Accused is stated to be in JC.

Submissions heard. Reply perused.

As per the reply filed by the IO, Section 409 IPC has been invoked in the matter.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application with liberty to file the application in the appropriate forum.

Permission granted.

The bail application is accordingly dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021**

State vs. Anil Mittal
FIR no. 178/2017
PS EOW
U/s 406/409/420/120-B IPC

28.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of interim bail/extension of interim bail.

Present: Ld. APP for the State.
Sh. Aditya Jain, ld. counsel for the applicant/accused.
Submissions heard. Record perused.

The applicant/accused has already been granted interim bail vide order dated 13.04.2021. Reliance has been placed on the order dated 20.04.2021, in WP (C) No. 4921/2021 in case titled as 'Court on its own motion vs. State (Govt. of NCT of Delhi)' passed by the Hon'ble High Court of Delhi, wherein all the interim orders have been extended till 16.07.2021.

Considering the submissions of the ld. defence counsel as well as in view of the aforesaid order passed by the Hon'ble High Court of Delhi, interim bail of the applicant/accused is also extended till 16.07.2021. The bail bonds already furnished by the applicant/accused is also accepted till said date.

The application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, for necessary information and compliance, if any.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021

CC No.

**State vs. Vivek Kumar etc.
FIR no. 56/2021
PS Preet Vihar
U/s 417/420/120-B/34 IPC**

28.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

Fresh charge sheet filed. It be checked and registered.

Present: Ld. APP for the State.

Accused Vivek Kumar is stated to be on court bail.

Accused Vipin, Ram Prakash Singh and Subhash Kumar are stated to be in J.C.

Issue P/w of the accused persons for NDOH.

List the matter for consideration on 12.05.2021.



**(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021**

CC No.
State vs. Lokesh
E. FIR no. 000015/2021
PS Preet Vihar
U/s 379/411 IPC

28.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

Fresh charge sheet filed. It be checked and registered.

Present: Ld. APP for the State.

Accused Lokesh is stated to be in J.C

Issue P/w of the accused for NDOH.

List the matter for consideration on 12.05.2021.


(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021

State vs. Subhash Ram
FIR no. 36/2019
PS Preet Vihar

28.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application for cancellation of NBWs moved on behalf of the applicant/accused Subhash Ram.

Present: Ld. APP for the State.

None for the applicant/accused.

However, considering the present scenario of Covid-19 Pandemic, the NBWs of the applicant/accused are hereby stayed till next date of hearing.

List the matter on the date fixed for the purpose fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/28.04.2021